CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 515/TT/2019

Subject: Petition for truing up of transmission tariff of 2014-19

period and determination of transmission tariff of 2019-24 period for 4 assets under "transmission system associated with Sub-Station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region" in Southern

Region.

Date of Hearing : 24.6.2020

Coram : Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : KPTCL & 19 Others

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO

Shri S.S. Raju, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

- 2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for for following four assets under "Transmission System associated with Sub-station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region" in Southern Region:-
- a) Asset-1: 2 nos at 400 kV bays at Khammam (existing) sub-station and 2 nos 400 kV bays at Nagarjunasagar sub-station;
- b) Asset-2: LILO of Gazuwaka-Vijayawada 400 kV SIC line at Vemagiri PS along with associated bays;
- c) Asset-3: Establishment of 765/400 kV GIS Pooling Station at Vemagiri with Ixl500 MVA 765/400 kV Transformers, 2 nos. 240 MVAR 765 kV 3 & I no. 80 MVAR 400 kV

Bus Reactors at Vemagiri and 2 nos 765 kV bays along with I no. 240 MVAR switchable line reactor each at Vemagiri and Srikakulam PS each for both circuits of Srikakulam PS-Vemagiri PS 765 kV DIC line; and

d) Asset-4: Ixl500 MVA, 765/400 kV ICT-II along with associated bays and Equipment at Vemagiri PS.

He submitted that the instant assets were put into commercial operation during the 2014-19 period and the tariff for the 2014-19 tariff period was determined for the instant assets vide order dated 23.5.2016 in Petition No. 270/TT/2015 for Asset-1 and vide order dated 19.7.2018 in Petition No. 45/TT/2017 for Assets-2, 3 and 4. He submitted that the entire scope of the instant project has been completed. Additional RoE was allowed for Assets 3 and 4 vide order dated 19.7.2018 in Petition No. 45/TT/2017. The capital cost allowed as on COD was ₹77832.97 lakh and add-cap of ₹28219.63 lakh was allowed during the 2014-19 tariff period. In the instant true up petition the capital cost claimed as on COD is ₹77832.97 lakh and ₹24573.49 lakh has been claimed as add-cap during the 2014-19 period. He submitted that the total cost claimed as on 31.3.2019 is ₹102406.47 lakh. The cut-off date in case of Asset-1 is 31.3.2019 and for Assets-2, 3 and 4 is 31.3.2020. The Initial spares claimed are within the ceiling limit. He further submitted that there is no time over-run. He also submitted that information sought in the Technical Validation letter and Form 5 for the instant assets has already been filed.

- 3. The learned counsel for TANGEDCO sought 2 weeks' time to file reply to the instant petition, which was granted by the Commission.
- 4. The Commission directed the Petitioner to submit the following information, on affidavit, by 17.7.2020 with an advance copy to the Respondents:-
 - (i) Contract-wise details of additional capitalization for the instant assets for 2014-19 and 2019-24 tariff periods as per the following format:

Ass et No.	Head wise /Part ywise	Partic ulars#	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)							Reversal (year wise)						Additional Liability Recognized^					Outstand ing Liability as on 31.3.201
					2014-19 period						2014-19 Period					2014-19 Period							
																						ı	-
										•						-						-	_

(ii) In Auditor's certificate dated 30.7.2019 for Asset-I, total cost of Sub-station as on 31.3.2019 is stated as ₹1507.24 lakh whereas Plant & Machinery Cost (excluding IDC, IEDC, Land Cost and Cost of Civil Works) of Sub-

station for the purpose of Initial Spares is stated as ₹1622.20 lakh. Justification for the same.

- 5. The Commission directed the Respondents, including TANGEDCO, to file its reply by 17.7.2020 and the Petitioner to file rejoinder, if any, by 24.7.2020. The Commission also directed the parties to adhere to the above specified timeline and observed that no extension of time shall be granted.
- 6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-(V. Sreenivas) Deputy Chief (Law)